

(c) Cash assistance when unemployed is given to all foreign going Indian seamen under certain conditions prescribed in consultation with shipowners and seamen's unions. There is no discrimination practised against any seamen.

(d) All foreign shipowners employing Indian seamen contribute to the welfare fund voluntarily. The question of issuing a directive therefore does not arise.

#### Doctors practising with Forged Degrees

668. SHRIMATI SAVITRI SHYAM: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether some persons and doctors are practising with forged degrees in Delhi and other union territories;

(b) how many such persons and doctors have been arrested so far; and

(c) the action taken in the matter to check the same in future?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. MISHAQUE): (a) No such complaint has been received by the following Union Territories:

- (i) Delhi
- (ii) Manipur.
- (iii) Tripura.
- (iv) Andaman and Nicobar Islands
- (v) Chandigarh.
- (vi) Dadra and Nagar Haveli

Information in respect of the remaining Union Territories is being collected and will be laid on the Table of the Sabha when received from them.

(b) Does not arise in respect of the Union Territories from which information has been received so far as per (a) above.

(c) Does not arise.

12 hrs.

#### PAPERS LAID ON THE TABLE

##### APPRENTICESHIP (4TH AND 5TH AMENDMENTS) RULES, 1975

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—

- (1) The Apprenticeship (Fourth Amendment) Rules, 1975, published in Notification No. G.S.R. 459(E) in Gazette of India dated the 25th August, 1975.
- (2) The Apprenticeship (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 2462 in Gazette of India dated the 27th September, 1975. [Placed in Library See No LT-10106/76]

##### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 --

- (1) The Petroleum (Storage) Amendment Orders, 1975, published in Notification No G.S.R. 490(E) in Gazette of India dated the 12th September, 1975.
- (2) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1975, published in Notification No. G.S.R. 567(E) in Gazette of India dated the 29th November, 1975.

- (3) The Light Diesel Oil (Fixation of Ceiling Prices) Second Amendment Order, 1975, published in Notification No. G.S.R. 568(E) in Gazette of India dated the 29th November, 1975.
- (4) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Third Amendment Order, 1975, published in Notification No. G.S.R. 569(E) in Gazette of India dated the 29th November, 1975.
- (5) G.S.R. 570(E) published in Gazette of India dated the 29th November, 1975 containing corrigendum to Notification No. G.S.R. 406(E) dated the 14th July, 1975.
- (6) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1975, published in Notification No. G.S.R. 575(E) in Gazette of India dated the 1st December, 1975
- (7) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Fourth Amendment Order, 1975, published in Notification No. G.S.R. 576(E) in Gazette of India dated the 1st December, 1975. [Placed in Library. See No. LT-1010/76].

PASSPORTS (THIRD AMENDMENT) RULES, 1975 AND AMENDMENTS TO G.S.R. NO. 398(E) DATED 30-8-72

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—

- (1) The Passports (Third Amendment) Rules, 1975, published in Notification No. G.S.R.

537(E) in Gazette of India dated the 23rd October, 1975.

- (2) G.S.R. 564(E) published in Gazette of India dated the 27th November, 1975 making certain amendments in Notification No. G.S.R. 398(E) dated the 30th August, 1972. [Placed in Library. See No. LT-10108/76].

UTTAR PRADESH HOMOEOPATHIC MEDICINE (AMENDMENT) ORDINANCE, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table a copy of the Uttar Pradesh Homoeopathic Medicine (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 32 of 1975) (Hindi and English versions) promulgated by the Governor of U.P. on the 10th October, 1975, under provisions of article 213 (2)(a) of the Constitution read with clause (e)(iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance. [Placed in Library. See No. LT-10109/76].

OFFICIAL LANGUAGES (MANNER OF AUTHORISATION OF HINDI TRANSLATION OF BILLS) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the Official Languages (Manner of Authorisation of Hindi Translation of Bills) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1976 under sub-section (2) of section 8 of the Official Languages Act, 1963. [Placed in Library. See No. LT-10110/76].